

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 209  
IB-1812/ND/2019**

**IN THE MATTER OF:  
Mr. Anumpam Enterprises**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructures Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 11.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sohaib Alam, Adv.  
For the Respondent/ Corporate-debtor :Ms. Shreya Singh, Adv.**

**ORDER**

Heard the submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has prayed for 10 days time for filing reply in the matter. Ten days time has been granted for filing reply. Let this matter be posted on 09.12.2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Anjula)